

**5385**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

**OA NO. 521 OF 2022**

**IN THE MATTER OF:**

**SAMPURNA NAND**

**...APPLICANT**

**VERSUS**

**STATE OF U.P & OTHERS**

**...RESPONDENTS**

**I N D E X**

**NDOH: 21.02.2024**

<b>S.NO.</b>	<b>PARTICULARS</b>	<b>PG. NO.</b>
1.	Objections by way of Affidavit on behalf of Respondent No.46, to the report submitted by Joint Committee dated 06.01.2024, along with status of compliance.	1-7
2.	<b><u>Annexure "A-1"</u></b> : Copy of the communication dated 12.01.2024 addressed by the UPPCB along with response dated 03.02.2024 addressed on behalf of Respondent No.46.	8-24
3.	<b><u>Annexure "A-2"</u></b> : The copy of the most recent six-monthly Compliance Report dated 18.01.2024	25-63

**RESPONDENT NO.46**

THROUGH

**S. C. LADI AND COMPANY**

Deeksha L. Kakar and Dhruv Kakar

ADVOCATES

B-6/58, LGF, SAFDARJUNG ENCLAVE

NEW DELHI – 110029.

Ph. 9313119255 |deeksha.kakar@scladi.com

New Delhi

Dated:17.02.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

OA NO. 521 OF 2022

IN THE MATTER OF:

SAMPURNA NAND

...APPLICANT

VERSUS

STATE OF U.P & OTHERS

...RESPONDENTS

**OBJECTIONS BY WAY OF AFFIDAVIT ON BEHALF OF  
RESPONDENT NO.46, TO THE REPORT DATED  
06.01.2024 SUBMITTED BY JOINT COMMITTEE ALONG  
WITH REPORT OF COMPLAINEE.**

I, Mr. Sanjay Tiwari, Authorized Signatory/Partner for M/s Mahakal Mining & Construction, Sonpur, Bhagwat, Chunar, Mirzapur aged about 50 years, do hereby solemnly affirm and declare as under:

1. That the Deponent is the Designated Partner/Authorised Signatory of Respondent No.46 in the above-mentioned case and as such is well conversant with the facts of the case and as such duly authorized/competent to swear and depose this Affidavit.
2. That the present objections are being filed to the report of the Joint Committee dated 06.01.2024, containing factual status of 26 stone crushers and 40 mining leases, filed in terms of the directions issued by this Hon'ble Tribunal under the Order Dated 17<sup>th</sup> October, 2023, passed by this Hon'ble Tribunal in the above Application.



3. At the outset, it is respectfully submitted that certain observations recorded under the Joint Committee Report in respect of the compliances by the Respondent are factually incorrect. It is also submitted that based on such incorrect observations, the Respondent has also received a communication dated 12.01.2024 from the UPPCB, imposing Environmental Compensation upon the Respondent. By the response dated 03.02.2024 addressed on behalf of the Respondent to the UPPCB, the Deponent has sought to place on record the factual inaccuracies contained in the Report as also provide proof of the compliance thereof. Copy of the said communication issued by UPPCB and the Response thereto is annexed hereto as **Annexure "A-1"**.
4. That by way of the present Affidavit, the Deponent is also seeking to place on record the compliance which has already been undertaken by the Deponent in consonance with Environmental Clearance (EC), Consent to Operate (CTO), some of which have been wrongly stated under the Report of the Joint Committee.
5. The Deponent has established a stone crusher Industry at the Stone Project at Arazi No. 140, Village and Post Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District – Mirzapur.
6. In terms of the report of the Joint Committee, the Respondent is raising the following objections towards the



- (i) Under S.no. 6.3 (d), it has been observed that,  
*“A telescopic suit has not installed at the ends of conveyor belts. Water sprinkling system has not installed at grits transfer points of conveyor. Water sprinklers has installed at barricading in north direction.”*

It is submitted that the Respondent Industry has Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, for controlling 'stone dust' and the reject 'fine dust'. The Industry has further covered conveyors of all belts. The Industry regularly operates the water sprinkling system to control process of emission and dust suppression, by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points. The Industry has also provided for ventilation in the enclosures covered by canvas bag-filters to arrest the escaping dust.

- (ii) Under S.no. 6.3 (e), it has been observed that,  
*“Separate energy meter has not installed for consumption of electricity used in water sprinkling. Electric-magnetic water flow meter has established at bore-well for measurement of quantity of water consumption. Logbook related to this could not put before committee during visit.”*

It is respectfully submitted the Respondent industry has duly installed a separate energy meter and electromagnetic water flow meter for measuring of electric consumption and water consumption separately, during water sprinkling for dust suppression. Further the Industry is also maintaining



a proper log book for electric and water consumption record, which is available at the site.

- (iii) Under S.no. 6.3 (f), it has been observed that, *“Barricading of metal sheet or bricks have not established as wind-breaking wall around the whole periphery of the stone crusher. The barricading has established approximate 12 feet in north direction.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the Respondent industry has maintained a 12 feet high metal sheet barricading/ boundary wall. The Respondent industry has further closed metal sheet enclosures at the dust emitting points i.e. the crushers, including their discharge points, screens and at the transfer points of conveyor belts. Further, the Industry has made proper arrangements of a door, with opening and closing facility, for cleaning and maintenance and flexible covers at entrance and exit of the conveyor belts.

- (iv) Under S.no. 6.3 (g) (h) it has been observed that, *“No plantation has found in industry premises. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity has not found developed in multi-lineate staggered manner on a minimum 33 % of the land on which the industry is established as per the “Protocol for Development of Green Belts” notified vide Board Office order No.H16405/220/2018/02.”*



In this regard, it is respectfully submitted that the Respondent Industry is located on a hill, wherein sand stone mining is undertaken. Due to the nature of the landscape and the ground/soil found upon the Hill, the area is not conducive for green plantation. The Compliance of the condition of maintaining the

green belt in terms of the "Protocol for Development of Green Belts" has not been found possible, despite efforts by the Respondent Industry. However, the Deponent has planted number of trees around the Industry and undertakes to maintain the same, and make further plantation, wherever possible.

- (v) Under S.no. 6.3 (i), it has been observed that, *"Industry has not constructed metallic road inside the premises to reduce the dust emission which generated by vehicular movements."*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that Respondent Industry has constructed metallic roads inside the premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust. Additionally, the industry undertakes regular wetting of the ground through tanker mounted sprinklers/smog guns within the premises. Furthermore, the Industry has proper arrangements for covering while transportation, to minimize the generation of dust emissions, during loading, unloading, handling and storage of final material/products. The stretches of the main highways passing in the vicinity of the area are also metaled and the approach and link roads to the Industry are also metaled. It may also be relevant to mention here that due to the heavy load/weight of the material transported, the metallic road suffers damage from time to time, which requires maintenance on regular basis.

- (vi) Under S.no. 6.3 (j), it has been observed that, *"Industry has established a Diesel generator having capacity of 320 KVA, at which the height of exhaust pipe has not established as per the standards prescribed by the Board for the control of gaseous emissions generated from DG set in the industry."*

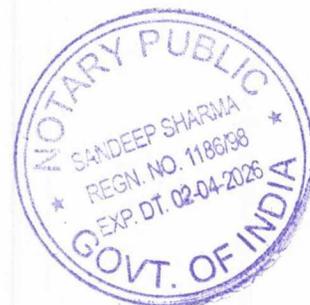


In this regard, it is respectfully submitted that the Industry has a duly installed electricity connection for its operation. The Generator found at the site was being used prior to receiving the electricity connection, and has not been in use for more than two years. However, despite the foregoing, it is submitted that the Deponent undertakes to establish the height of the exhaust pipe in terms of the requirement or remove the Generator from the Industry Site.

(vii) Under S.no. 6.3 (k), it has been observed that,

*“As per Regional Office, UPPCB, Sonbhadara records, The Industry has not submitted compliance report of conditions imposed in CTO dated 01.01.2021 issued by UPPCB.”*

It is respectfully submitted that the observation of the Joint Committee in this regard is false and denied. It is submitted that the half yearly compliance report, in terms of the EC, has been regularly submitted by the Respondent Industry. The most recent compliance report submitted by the Respondent is dated 18.01.2024. The last compliance report was submitted on 18.08.2023. The copy of the most recent Compliance Report dated 18.01.2024 is annexed hereto as **Annexure “A-2”**.



- 7. In addition to the aforesaid, the Deponent undertakes to endeavor to comply with all the conditions and regulations prescribed under the EC and CTO in a time bound manner, to ensure adequate compliance.

*Enjay Sur*  
**DEPONENT**

**VERIFICATION**

17 FEB 2024  
Verified on this the \_\_\_\_\_ day of February, 2024 at New Delhi that the contents of the above Affidavit are true and correct to my knowledge, no part thereof is false and nothing material has been there from.

*Enjay Sur*  
**DEPONENT**

*Rakay*  
**IDENTIFIED BY**



**ATTESTED**  
*[Signature]*  
**NOTARY PUBLIC  
DELHI (INDIA)  
17 FEB 2024**



# ANNEXURE : A-15393 प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

8

संदर्भ क्र.

Ref. No.

सेवा में

H058757C-2/NGT-67/SCN/24

दिनांक

Date ...12/11/24.....

पंजीकृत

M/S MAHAKAL MINNING & CONSTRUCTION,  
SONPUR, AHRAURA, CHUNAR  
MIRZAPUR.

यह कि उद्योग M/S MAHAKAL MINNING & CONSTRUCTION, SONPUR, BHAGWAT, CHUNAR, MIRZAPUR. जिसे आगे उद्योग कहा जायेगा, स्टोन ग्रेट के उत्पादन हेतु उपरोक्त वर्णित स्थल पर स्थापित/संचालित है तथा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 (यथासंशोधित) की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि जनपद-मिर्जापुर में स्थापित आपकी स्टोन क्रशर इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किया गया। समिति की आख्यानसार निरीक्षण के समय उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायीं गयीं। उद्योग द्वारा प्रक्रिया से जनित डस्ट उत्सर्जन के नियंत्रण हेतु समुचित वायु प्रदूषण नियंत्रण व्यवस्था स्थापित किये बिना ही उत्पादन कार्य किये जाने के कारण आसपास के पर्यावरण एवं जनमानस के स्वास्थ्य पर प्रतिकूल प्रभाव पड़ना स्वाभाविक है। इस प्रकार उद्योग द्वारा वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 के आज्ञापक प्राविधानों का उल्लंघन किया जा रहा है।

संयुक्त समिति द्वारा दिनांक 28.12.2023 से 30.12.2023 के मध्य किये गये निरीक्षण की आख्या में समिति द्वारा स्टोन क्रशर इकाई के विरुद्ध वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 की धारा 31-ए यथासंशोधित के अन्तर्गत कार्यवाही किये जाने की संस्तुति की गयी है।

अतः जनहित में जन सामान्य को स्वस्थ वातावरण प्रदान करने के उद्देश्य से वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत प्रदत्त शक्तियों के अधीन यह आवश्यक है कि आपके औद्योगिक संयंत्र को वायु प्रदूषण की रोकथाम हेतु संचालित होने से रोका जाए। उद्योग को वायु (प्रदूषण निवारण तथा नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा 31-ए के अन्तर्गत सक्षम स्तर से अनुमोदनोपरान्त निम्नानुसार कारण बताओ नोटिस जारी किया जाता है:-

1. यह कि क्यों न उद्योग M/S MAHAKAL MINNING & CONSTRUCTION, SONPUR, BHAGWAT, CHUNAR, MIRZAPUR. की संचालन प्रक्रिया को तत्काल प्रभाव से बंद कर दिया जाए।
2. यह कि क्यों न सक्षम अधिकारियों को निर्देशित कर दिया जाए कि आपकी औद्योगिक इकाई को मिलने वाली विद्युत आपूर्ति एवं जल आपूर्ति का विच्छेदन करने के साथ-साथ अन्य सुविधाओं को तात्कालिक प्रभाव से बंद कर दिया जाए।

उक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न आपके उद्योग के विरुद्ध उल्लंघन अवधि हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी मार्गदर्शिका के अनुसार रुपये 6250/- प्रतिदिन की दर से पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाए।

उपरोक्त के संबंध में अपना स्पष्टीकरण इस पत्र प्राप्ति के 15 दिन के अन्दर बोर्ड में प्रस्तुत करना सुनिश्चित करें अन्यथा उपरोक्त निर्देशों की पुष्टि कर दी जाएगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं आपका का होगा।

सक्षम अधिकारी के अनुमोदनोपरान्त निर्गत

मुख्य पर्यावरण अधिकारी (वृत्त-2)

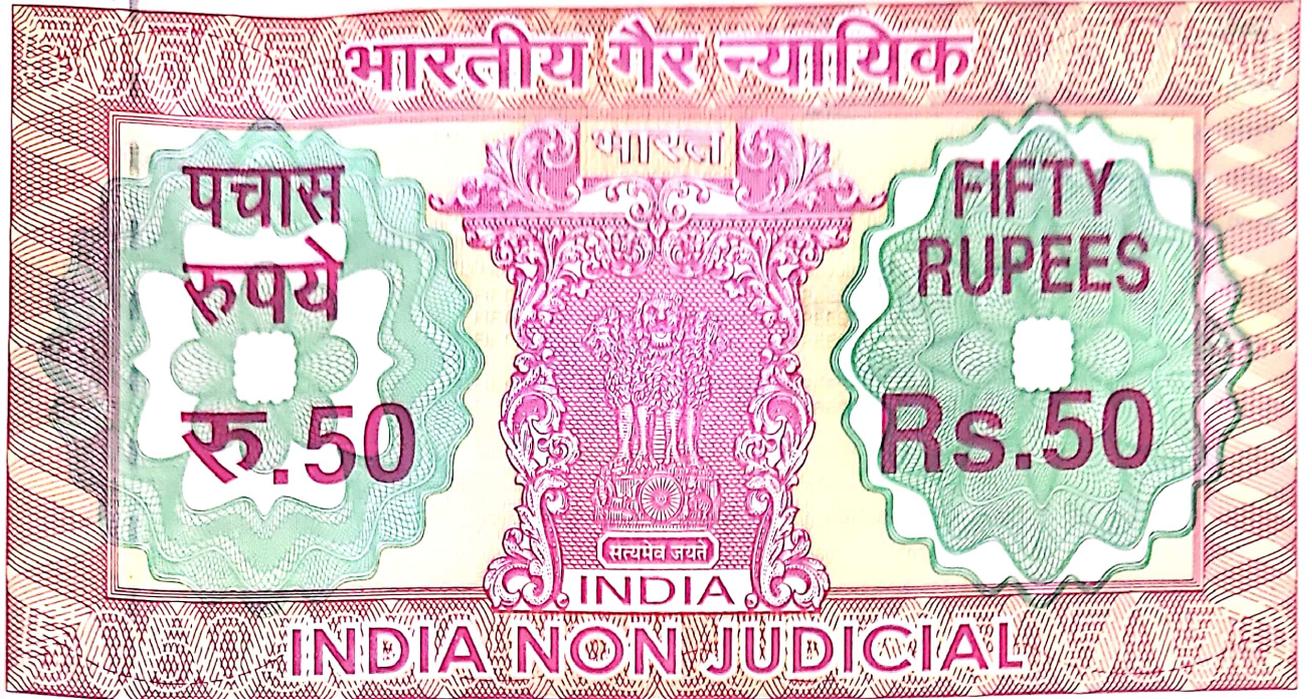
प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, मिर्जापुर।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, सोनभद्र को इस निर्देश के साथ प्रेषित कि अपने स्तर से भी कारण बताओ नोटिस की प्रति उद्योग स्वामी को प्राप्त कराते हुए, प्राप्ति एवं जारी कारण बताओ नोटिस के संबंध में उद्योग का अद्यतन निरीक्षण कर आख्या 15 दिन के अन्दर बोर्ड मुख्यालय प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-2)

टी.सी. - 12 वी, दिभूति खण्ड, गोगती नगर,  
लखनऊ - 226 010  
दूरभाष : 0522-2720828, 2720831  
फैक्स : 0522-2720764, 2720676  
ई-मेल : info@uppcb.com  
वेबसाइट : www.uppcb.com

T.C.-12 V, Vibhuti Khand, Gomti Nagar,  
Lucknow - 226 010  
Phone : 0522-2720828, 2720831  
Fax : 0522-2720764, 2720676  
E-mail : info@uppcb.com  
Website : www.uppcb.com Stone closure order



उत्तर प्रदेश UTTAR PRADESH

CP 486351

शपथ-पत्र

समक्ष

क्षेत्रीय अधिकारी

उ० प्र० प्रदूषण नियन्त्रण बोर्ड,

सोनभद्र।

मैं संजय तिवारी पुत्र स्व० रमाशंकर तिवारी, निवासी वार्ड नं० बढौली, राबर्टसगंज, जनपद-सोनभद्र (उ० प्र०) का मूल निवासी हूँ। मेसर्स महाकाल माइनिंग एण्ड कंस्ट्रक्शन, ग्राम-सोनपुर, परगना-भगवत, तहसील-चुनार, जनपद मीरजापुर का पार्टनर हूँ। उ० प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ के संदर्भ संख्या-एच००५६७५/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ द्वारा उद्योग को कारण बताओ नोटिस निर्गत किया गया है। निर्गत कारण बताओ नोटिस के अनुक्रम में विन्दुवार प्रति उत्तर निम्नवत है:-

1. Industry has Closed metal sheet enclosures at dust emitting points i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyers.
2. Industry has Arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyers.
3. Industry has All opening provided for ventilation in the enclosures covered by canvas bag-filter to arrest the escaping dust.
4. Industry has Covering of all belt conveyers.
5. Industry has Silos with telescopic discharge chute for collecting, storing and delivering and truck loading the product, for controlling 'stone dust' and the reject, 'fine dust'.
6. Industry has A minimum 12 ft high metal sheet barricading or boundary wall.
7. Industry has Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment's and transfer points.
8. Industry has the metal roads inside the stone crusher premises with arrangement for regular cleaning inside the premises to avoid re-entrainment of settled dust.
9. Industry has Regular wetting of the ground through tanker mounted sprinklers/ smog guns within the premises
10. Industry has Dense Green belt along the boundary wall.

कमशः.....२/.....पर

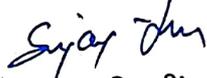
*Sijay Sharma*

(2)

11. Industry has the dust extraction system installed by the stone crushers at dust containment enclosures to extract the accumulated dust fitted with adequate dust control system.
12. Industry has the arrangements to minimize the generation of dust emissions during loading, unloading, handling and storage of raw material / products, waste or byproducts.
13. Industry has Arrangement of Covering while transportation and storage of final product / material.
14. Industry has the stretches of the main highways passing in the vicinity of the stone crushers area are metalled
15. Industry has the approach and link roads in the stone crushers area are metalled.
16. Industry has Quarterly Ambient Air Monitoring through third party.
17. Industry has maintain logbook of consumed electricity for measurement of quantity of water consumption.

महोदय आपसे निवेदन है कि उद्योग को जारी कारण बताओ नोटिस दिनांक-12.01.2024 को निरस्त करने की कृपा करें। मेरे द्वारा उपरोक्त क्र0सं0 01 से 17 तक पर दी गयी सूचनाये पूर होशोंहवाश मे दी गयी है तथा इसमें कोई तथ्य छिपाया नही गया है। ईश्वर मेरी मदद करें।

दिनांक-03.02.2024

ह0 शपथग्राही  
  
(संजय तिवारी)  
मे0 महाकाल माइनिंग एण्ड कंस्ट्रक्शन,  
मीरजापुर

**MAHAKAL MINING & CONSTRUCTION****ARAZI NO 140****SONPUR, CHUNAR, MIRZAPUR ( U.P )**

DATE.....

सेवा में,

क्षेत्रीय अधिकारी महोदय,  
उ०प्र० प्रदूषण नियंत्रण बोर्ड,  
सोनभद्र।

**विषय:** मे० महाकाल माइनिंग एण्ड कंस्ट्रक्शन, ग्राम-सोनपुर, अहरौरा, तहसील-चुनार, जनपद-मीरजापुर को जारी कारण बताओ नोटिस संदर्भ संख्या-एच०५६७५/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ को निक्षेप किये जाने के संबंध में।

महोदय,

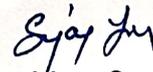
कृपया उपरोक्त विषयक राज्य बोर्ड मुख्यालय के संदर्भ संख्या-एच०५६७५/सी-२/एन०जी०टी०-६७/एस.सी.एन./२४ दिनांक-१२.०१.२०२४ का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से अवगत कराया गया है कि उक्त क्रशर प्लांट का निरीक्षण संयुक्त समिति द्वारा दिनांक-२८.१२.२०२३ से दिनांक-३०.१२.२०२३ के मध्य किया गया तथा पाया गया कि उद्योग को बोर्ड द्वारा निर्गत सहमति शर्तों का अनुपालन किया जाता नहीं पाया गया तथा स्टोन क्रशर इकाईयों हेतु केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा निर्धारित गाइडलाइन के अनुसार वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित नहीं पायी गयी गयी। तत्क्रम में उद्योग को वायु(प्रदूषण निवारण तथा नियंत्रण) अधिनियम, १९८१ यथासंशोधित की धारा ३१-ए के अन्तर्गत कारण बताओ नोटिस निर्गत किया गया है।

महोदय आपको अवगत कराना है कि उद्योग परिसर में समुचित वायु प्रदूषण नियंत्रण व्यवस्थाएं स्थापित कर ली गयी हैं। प्रक्रिया उत्सर्जन से होने वाले डस्ट उत्सर्जन के नियंत्रण हेतु सिप्रंकलर एवं एंटी स्मॉग गन स्थापित किया गया है, जिसका नियमित संचालन किया जाता है। उद्योग परिसर के चारों तरफ विण्ड ब्रेकिंग वॉल, टिन शेड से कवर्ड किया जाना एवं ग्रीन बेल्ट का समुचित विकास किया गया है, जिस संबंध में नोटिरियल शपथ-पत्र संलग्न है। उद्योग को बोर्ड द्वारा निर्गत सहमति आदेश में अधिरोपित शर्तों का अक्षरशः अनुपालन किया जाता है तथा अनुपालन आख्या कार्यालय में जमा कराया जाता है।

अतः निवेदन है कि उक्त के दृष्टिगत उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ को निक्षेप करने की कृपा करें।

संलग्नक-उपरोक्तानुसार।

भवदीय



(संजय तिवारी)

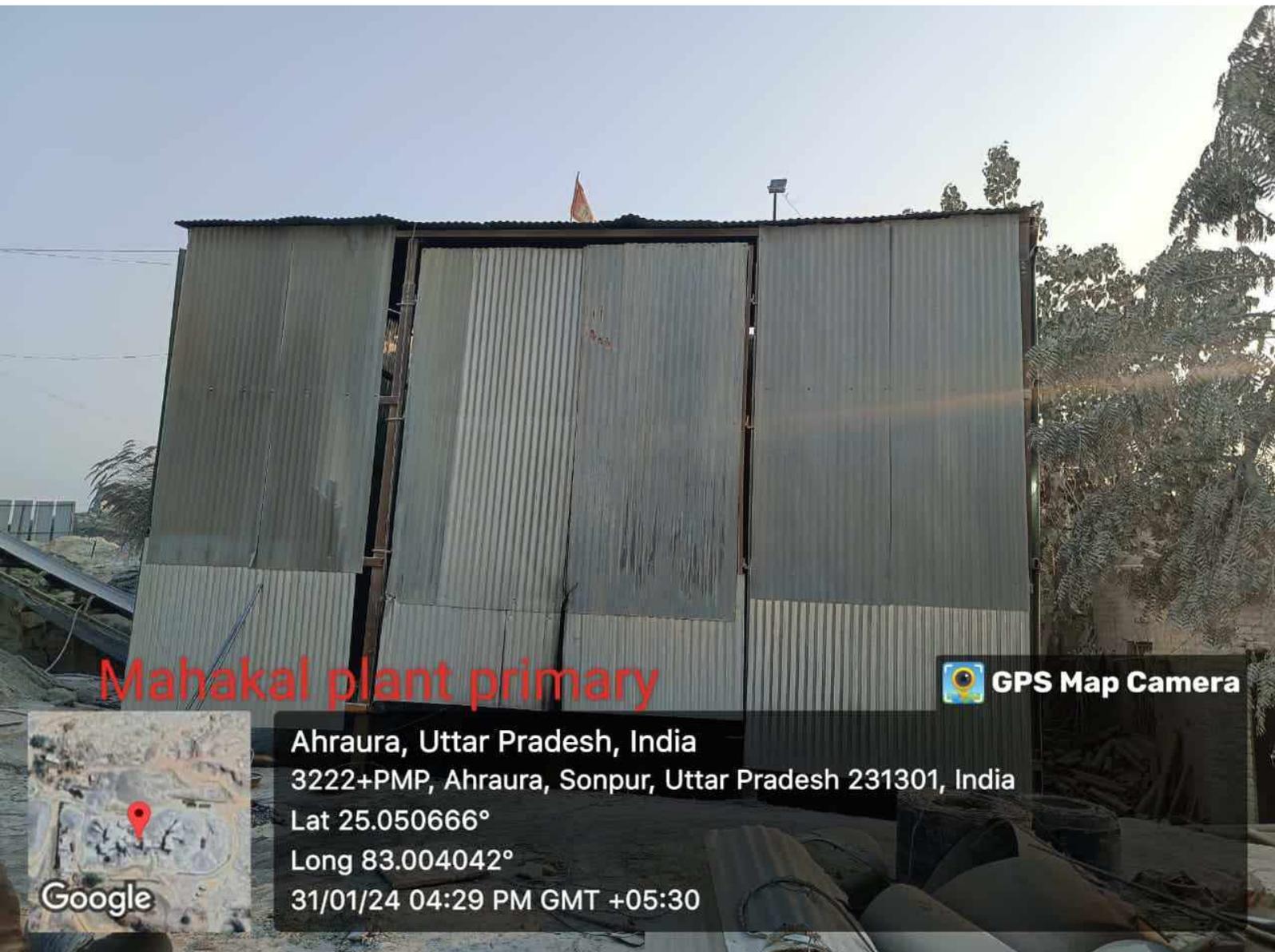
मे० महाकाल माइनिंग एण्ड कंस्ट्रक्शन,  
मीरजापुर

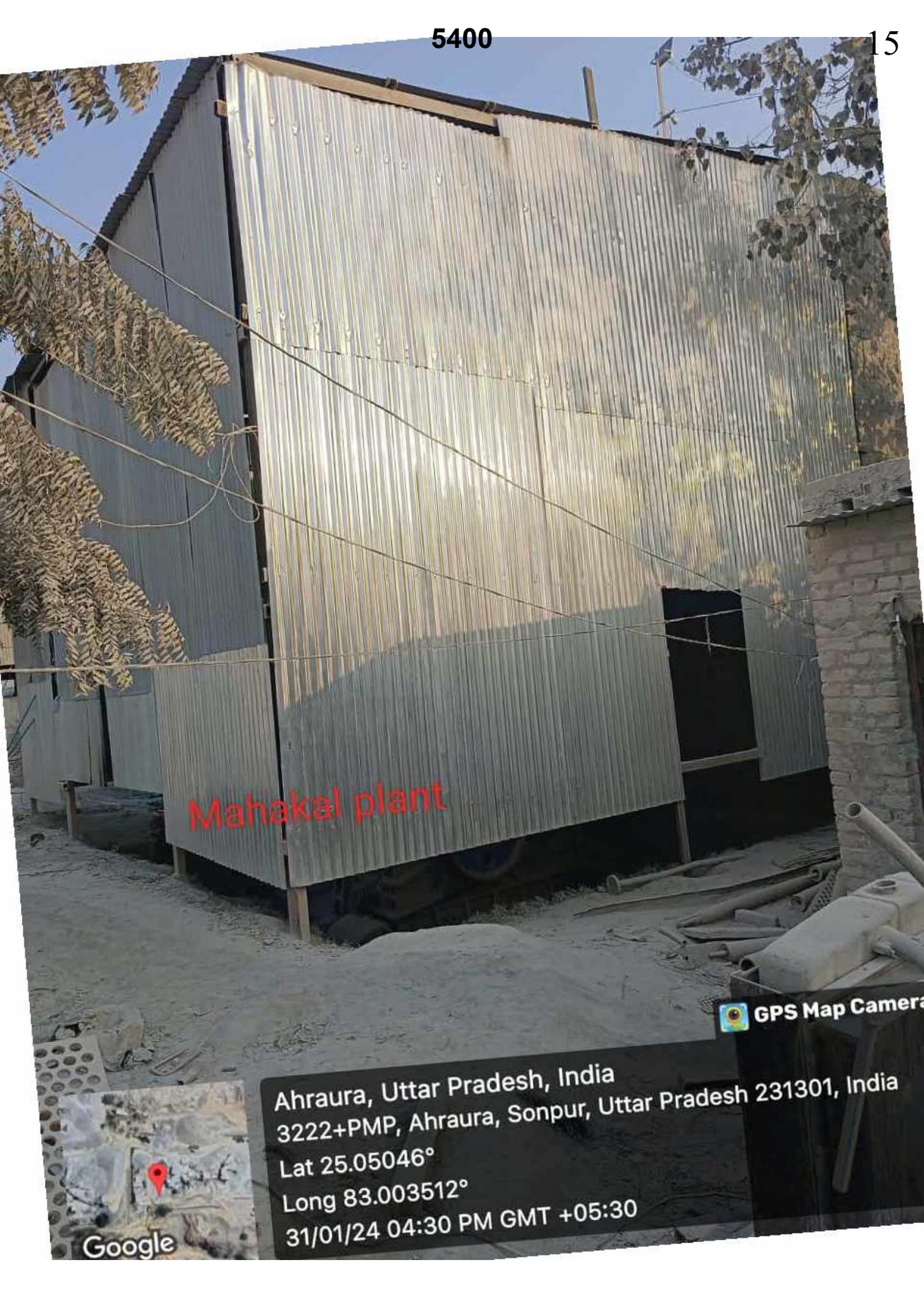
पि: मुख्य पर्यावरण अधिकारी(वृत्त-२), उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस अनुरोध के साथ कि उद्योग को जारी कारण बताओ नोटिस दिनांक-१२.०१.२०२४ निक्षेप करने की कृपा करें।

(संजय तिवारी)









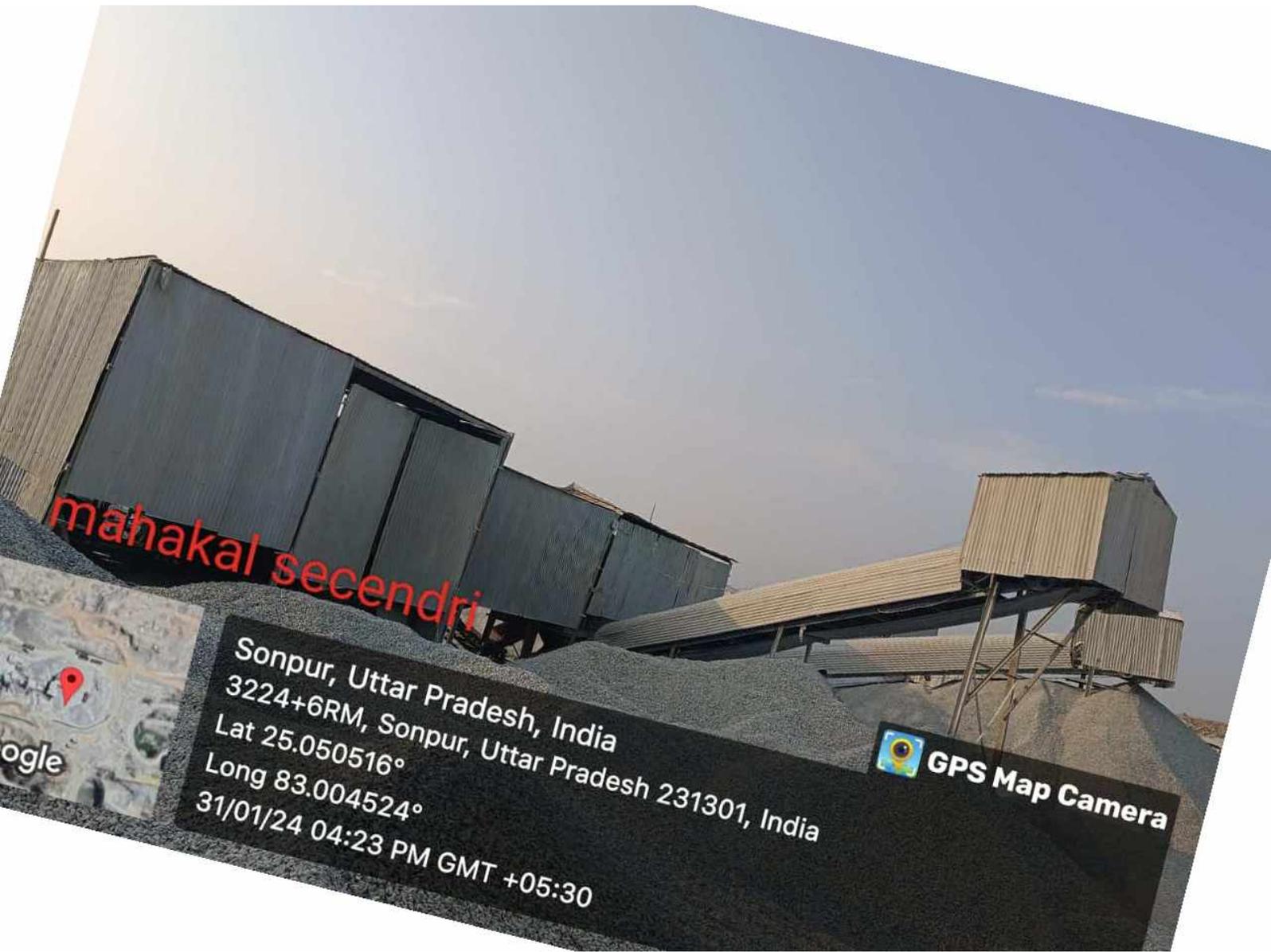
Mahakal plant

GPS Map Camera

Ahraura, Uttar Pradesh, India  
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India  
Lat 25.05046°  
Long 83.003512°  
31/01/24 04:30 PM GMT +05:30



Google





mahakal plant sprinkler

 **GPS Map Camera**

Ahraura, Uttar Pradesh, India  
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India  
Lat 25.050939°  
Long 83.003875°  
31/01/24 04:37 PM GMT +05:30





mahakal plant

Ahraura, Uttar Pradesh, India  
3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India  
Lat 25.050989°  
Long 83.003921°  
31/01/24 04:27 PM GMT +05:30

 GPS Map Camera



mahakal South boundry

 **GPS Map Camera**



Google

Sonpur, Uttar Pradesh, India  
3224+6RM, Sonpur, Uttar Pradesh 231301, India  
Lat 25.050455°  
Long 83.00447°  
31/01/24 04:24 PM GMT +05:30



**mahakal boundry north side**

 **GPS Map Camera**

Sonpur, Uttar Pradesh, India  
Unnamed Road, Sonpur, Uttar Pradesh 231301, India  
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Long 83.003579°  
31/01/24 04:18 PM GMT +05:30



mahakal boundry east  
side



GPS Map Camera

Sonpur, Uttar Pradesh, India  
Unnamed Road, Sonpur, Uttar Pradesh 231301, India  
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Long 83.003693°  
31/01/24 04:20 PM GMT +05:30



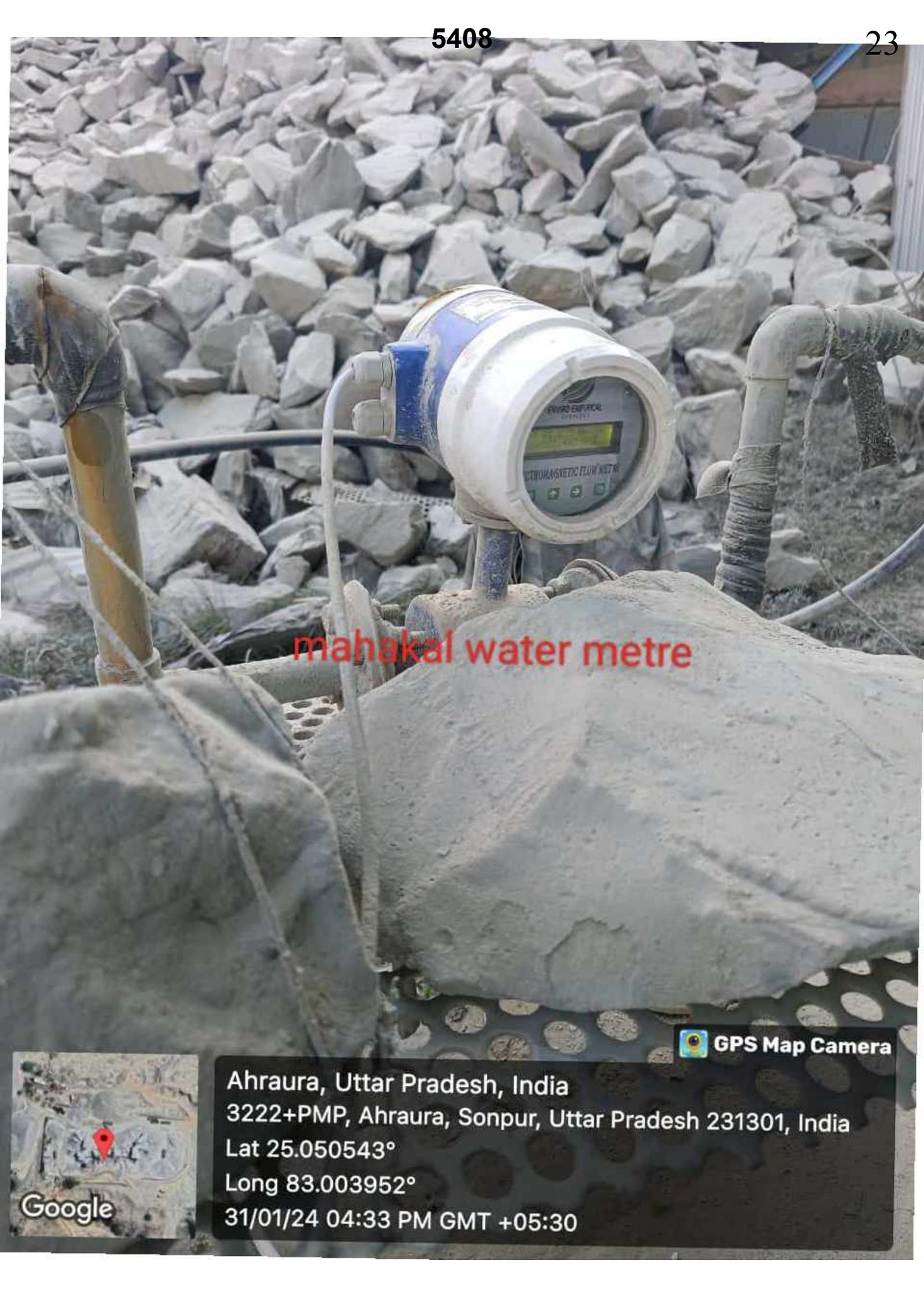
Google

mahakal plant electric  
metre

 GPS Map Camera

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3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India  
Lat 25.05065°  
Long 83.004067°  
31/01/24 04:31 PM GMT +05:30





mahakal water metre

 GPS Map Camera

Ahraura, Uttar Pradesh, India

3222+PMP, Ahraura, Sonpur, Uttar Pradesh 231301, India

Lat 25.050543°

Long 83.003952°

31/01/24 04:33 PM GMT +05:30



Google



**ANNEXURE : A-2**

From

**M/s Mahakal Mining & Construction**  
Village & Post: Sonpur  
Pargana: Bhagwat  
Tehsil: Chunar, District: Mirzapur, U.P.

Date: 18/07/24

To,

**The Regional Officer,**  
U.P. Pollution Control Board,  
House No. 162, Uttar Mohal  
Robertsganj, Sonbhadra – 231216

**Ref: letter no 112664/UPPCB/Sonebhadra(LAB)/CTO/water/Mirzapur/2020 Dated 01/01/21 & 112662/UPPCB/Sonebhadra(LAB)/CTO/air/Mirzapur/2020 Dated 01/01/21.**

**Subject: Compliance (Half-Yearly) of CTO Conditions for Crushing Unit of M/s. Mahakal Mining & Construction, Project located at Arazi No. 140, Village & Post - Sonpur, Pargana- Bhagwat, Tehsil- Chunar, District- Mirzapur, Uttar Pradesh.**

Dear Sir,

This is to inform you that our project has accorded Consent to Operate (Consent Order) for the above mentioned location, vide letter no 112664/UPPCB/Sonebhadra(LAB)/CTO/water/Mirzapur/2020 Dated 01/01/21 & 112662/UPPCB/Sonebhadra(LAB)/CTO/air/Mirzapur/2020 Dated 01/01/21.

We are submitting the Point wise compliance of the stipulated General and specific conditions mentioned in the CTO.

We assure that the compliance of the conditions given by you and will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

*Sanjay Tiwari*  
**Sanjay Tiwari**  
**M/s Mahakal Mining & Construction**

Copy to:

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow.

डाक प्राप्ति रसीद  
प्राप्ति दिनांक... 18/07/24  
प्राप्तकर्ता के हस्ताक्षर...  
2020 प्रदूषण नियंत्रण बोर्ड, लखनऊ



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. - 112662/UPPCB/Sonebhadra(LAB)/CTO/air/MIRZAPUR/2020**

**Dated : 01/01/2021**

**To ,**

Shri SANJAY TIWARI  
M/s MAHAKAL MINING & CONSTRUCTION  
VILL & POST-SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT.  
MIRZAPUR(U.P.)-231304  
MIRZAPUR

**Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. MAHAKAL MINING & CONSTRUCTION**

Reference Application No. 10350793

Dated : 01/01/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s MAHAKAL MINING & CONSTRUCTION. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

Radhey Shyam Digitally signed by Radhey Shyam  
Date: 2021.01.01 19:47:20 +05'30'

**REGIONAL OFFICER**

**Enclosed : As above  
(condition of consent):**

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2), U. P. POLLUTION CONTROL BOARD, LUCKNOW.

**REGIONAL OFFICER**

## U.P. Pollution Control Board

Dated : 01/01/2021

## CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST -90000 TON/YEAR.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	PROCESS EMISSION	NA	0	Particulate Matter	COVERING ALL PROCESS EMISSION SOURCES AND REGULAR WATER SPRINKLING
2	DG SET-250 KVA 01 NO.	DIESEL	01	Particulate Matter	AS PER STANDARD

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	0	Particulate Matter	600 MICROGRAM/CU.M ETER
2	01	Particulate Matter	750 mg/Nm3

4. Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .
5. The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .
6. The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .
7. The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .
8. Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .
9. The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

.....SPECIFIC CONDITIONS OF CTO (AIR).....

1. This consent to operate is granted for M/s MAHAKAL MINING AND CONSTRUCTION, Arazi no.140, VILLAGE & POST-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-90,000 TON/YEAR (Co-ordinates of the industry 25.05033 Latitude and 83.00462 Longitude).

2. This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.

3. The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.

4. The industry shall comply the following points:-

I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.

II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.

III. All belt conveyors shall be covered by the industry.

IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.

V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.

VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.

VII. Green belt along the boundary wall shall be developed by stone crusher.

VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.

IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.

X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.

XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.

XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM<sup>3</sup>.

XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.

XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.

XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.

5. A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regard and is available at URL [http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf](http://www.uppcb.com/pdf/Green-belt-Guide%20160218.pdf).

6. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.

7. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.

8. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.

9. The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.

10. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.

11. The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable

Supreme Court.

12. The D.G. set should have minimum stack height 0.2 x KVA meter from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report be sent to the Board.
13. The industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
14. The industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
15. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.
16. This Consent of the industry is automatically considered abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.
17. Industry shall be operated in such a manner that ambient air quality should not be adversely affected.
18. Ambient Air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.
19. The industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of bore well for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.
20. The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
22. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
23. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
26. This consent order will not affect the acceptance of order/directions of other departments.
27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
28. Industry shall comply the affidavit dated 04.12.2020 submitted with application form.  
Board reserves its right for amendment or cancellation of any of the conditions specified above at any time, in case the industry is found violating any of the conditions of the consent under Air (Prevention & Control of Pollution) Act, 1981 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

Radhey Shyam Digitally signed by Radhey Shyam  
Date: 2021.01.01 19:48:11 +05'30'

**REGIONAL OFFICER**



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

**Ref No. -**  
**112664/UPPCB/Sonebhadra(LAB)/CTO/water/M**  
**IRZAPUR/2020**

**Dated : 01/01/2021**

**To ,**

Shri SANJAY TIWARI  
M/s MAHAKAL MINING & CONSTRUCTION  
VILL & POST-SONPUR, PARGANA-BHAGWAT, TEH. CHUNAR, DISTT.

MIRZAPUR(U.P.)-231304

MIRZAPUR

**Sub :** Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. MAHAKAL MINING & CONSTRUCTION

**Reference Application No :10350876**

**Dated :01/01/2021**

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. MAHAKAL MINING & CONSTRUCTION is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tant/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2021 to 31/07/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Previntion and Controt of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

Radhey Shyam Digitally signed by Radhey Shyam  
Date: 2021.01.01 19:49:06 +05'30'

**REGIONAL OFFICER**

**Enclosed : As above**  
**(condition of consent):**

Copy to: CHIEF ENVIRONMENTAL OFFICER (CIRCLE-2), U. P. POLLUTION CONTROL BOARD,LUCKNOW.

**REGIONAL OFFICER**

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

## Annexure to Consent issued to M/s.MAHAKAL MINING &amp; CONSTRUCTION vide

Consent Order No. 10350876/ Water

Dated : 01/01/2021

## CONDITIONS OF CONSENT

- This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST -90000 TON/YEAR.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	CLOSED DRAIN	Septic Tank
2	Domestic	1.0 KLD	Septic Tank
3	Industrial	NIL	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard

- (b). The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for the water used in manufacturing process of the industry .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The treated domestic and industrial effluent be mixed (as per the provisions of Condition No. 2) and disposed of on one disposal point. This common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained .
- The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

## .....SPECIFIC CONDITIONS OF CTO (Water) .....

1. This consent to operate is granted for M/s MAHAKAL MINING AND CONSTRUCTION, Arazi no.140, VILLAGE & POST-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICT-MIRZAPUR for production of Stone Grits & Stone Dust-90,000 TON/YEAR (Co-ordinates of the industry 25.05033 Latitude and 83.00462 Longitude).
2. This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
3. The industry shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974.
4. The industry shall submit audited balance sheet/certificate of C.A. to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.
5. The industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.
6. The industry shall not increase its production/production capacity without the written permission /NOC from the board.
7. The industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.
8. The industry shall not discharge any trade effluent.
9. The unit must be complied the directions/Guidelines issued time to time from Central Pollution Control Board, U.P. Pollution Control Board, Honorable Over site Committee, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.
10. The industry shall installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.
11. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.
12. This Consent of the industry is automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint.
13. Industry shall dispose the hazardous waste through authorized recyclers/TSDF.
14. Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.
15. The industry shall comply on the following points before start of production: -
  - I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.
  - II. All openings provided for ventilation in the enclosures shall be covered by canvas bag-filter to arrest the escaping dust.
  - III. All belt conveyors shall be covered by the industry.
  - IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'Stone dust' and the reject 'Fine dust'.
  - V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.
  - VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.
  - VII. Green belt along the boundary wall shall be developed by stone crusher.
  - VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.
  - IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.
  - X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.
  - XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.
  - XII. Industry shall comply the all directions issued by board under different Action Plans.
  - XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.
  - XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.

16. Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.
  17. The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.
  18. The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.
  19. The operation of the industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.
  20. The industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.
  21. Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.
  22. Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.
  23. Industry shall comply the affidavit dated 04.12.2020 submitted with application form.
  24. The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.
  25. If UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.
  26. This consent order will not affect the acceptance of directions/orders of any other departments.
  27. This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.
- Board reserves its right for amendment or cancellation of any of the conditions specified above at any time in case the industry is found violating any of the conditions of the consent under Water (Prevention & Control of Pollution) Act, 1974 as amended time to time. Industry is directed to submit the first compliance report of above mentioned specific and general conditions to the Board within one month.

**Issued with the permission of competent authority .**

**For and on behalf of U.P. Pollution Control Board .**

**Radhey Shyam** Digitally signed by Radhey Shyam  
Date: 2021.01.01 19:49:51 +05'30'  
**REGIONAL OFFICER**

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**Project****STONE CRUSHING UNIT**

At

Arazi No. 140, Village & Post - Sonpur,  
Pargana- Bhagwat, Tehsil- Chunar,  
District- Mirzapur, Uttar Pradesh.

**COMPLIANCE(HALF-YEARLY) REPORT****PROJECT PROPONENT****Shri Sanjay Tiwari****M/s Mahakal Mining & Construction**

Village & Post - Sonpur,  
Pargana- Bhagwat, Tehsil- Chunar,  
District- Mirzapur , Uttar Pradesh.-2312304

**STONE CRUSHING UNIT**

Arazi No. 140, Village & Post - Sonpur,  
Pargana- Bhagwat , Tehsil- Chunar,  
District- Mirzapur , Uttar Pradesh

CTO Compliance Report

**Validity Period: 01/01/2021 To 31/07/2025**

**CONDITIONS OF CONSENT (AIR)**

1. This consent is valid only for the approved production capacity of Stone Grits & Stone Dust- 90,000 TPA
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S. No	Air Pollution source	Type of Fuel	Stack No.	Parameters	Height
1	Process Emission	NA	00	Particulate matter	Covering of all process emission sources and regular water sprinkling.
2	D.G. Set (250 KVA 01 Nos.)	DIESEL	01	Particulate matter	As per Standard.

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details			
S. No	Stack No.	Parameter	Standard
1	00	Particulate Matter	SPM 600 micro gram/cu. meter
2	01	Particulate Matter	750 mg/Nm <sup>3</sup>

Sr. No.	Conditions	Compliance
4.	Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory.	Noted and Agreed
5.	The equipment for air pollution control system and monitoring as proposed by the industry and approved by the Board should be installed in their premises itself.	Noted and complied
6.	The modification or installation in the existing pollution control equipments should be done only by prior approval of Board.	Noted and Agreed
7.	The operation of air pollution control system and	Noted and agreed.

**STONE CRUSHING UNIT**

Arazi No. 140, Village & Post - Sonpur,  
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	maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MOEF & CC/or otherwise mandatory.	
8.	Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory.	Noted and agreed.
9.	The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order. Further quarterly monitoring report should be submitted.	Noted and complied

**SPECIFIC CONDITIONS**

<b>Sr. No.</b>	<b>Conditons</b>	<b>Compliance</b>
1.	This consent to operate is granted for M/s MAHAKAL MINING AND CONSTRUCTION, Arazi no.140, VILLAGE & POST-SONPUR, PARGANA-BHAGWAT, TEHSIL-CHUNAR, DISTRICTMIRZAPUR for production of Stone Grits & Stone Dust-90,000 TON/YEAR (Co-ordinates of the industry 25.05033 Latitude and 83.00462 Longitude).	Noted and agreed
2.	This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and Agreed
3.	The industry shall submit audited balance sheet/certificate of C.A to this office for verification of consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Noted and agreed
4.	The industry shall comply the following points:- I. Closed metal sheet enclosures at dust emitting point's i.e. the crushers including their discharge points, screens, and the transfer points of belt conveyors, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.  II. All openings provided for ventilation in the enclosures shall be covered by canvas bag filter to arrest the escaping dust.  III. All belt conveyors shall be covered by the industry.  IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading	Noted and complied.

**STONE CRUSHING UNIT**

Arazi No. 140, Village & Post - Sonpur,  
Pargana- Bhagwat , Tehsil- Chunar,  
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	<p>the product, 'Stone dust' and the reject 'Fine dust'.</p> <p>V. A minimum 12 ft high metal sheet barricading or boundary wall shall be provided by stone crusher.</p> <p>VI. Dust suppression by scientifically designed water sprinkling system on raw material/ products at the equipment and transfer points shall be adopted as an auxiliary air pollution control measure.</p> <p>VII. Green belt along the boundary wall shall be developed by stone crusher.</p> <p>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by the stone crusher.</p> <p>IX. The stone crusher shall be made metallic road inside the premises. Regular wetting of ground within the factory premises shall be adopted by the industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no. of Helmets, Gumboots, Goggles, Masks etc. to the workers for their safety.</p> <p>XII. The suspended particulate matter (SPM) between 3 to 10 meters from any process equipment of Stone Crusher unit shall not exceed 600 µg/NM3.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and the transfer points of belt conveyors with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. Industry shall comply the all directions issued by board under different prepared Action Plans.</p> <p>XV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p>	
5.	A thick green belt of trees of suitable species able to attain 8-10 meter height on maturity shall be developed in multi-lineate staggered manner on a minimum 33% of the land	Noted and it will be complied

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Arazi No. 140, Village & Post - Sonpur,  
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	on which the industry is established as per the "Protocol for Development of Green Belt" notified vide Board Office Order No.H16405/220/2018/02 dated. 16.02.2018 in this regards and is available at URL <a href="http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf">http://www.uppcb.com/pdf/Green-belt-Guide 160218.pdf</a> .	
6.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Regular water sprinkling is carried out for the dust suppression.
7.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Noted and complied
8.	The transportation of vehicles shall be in such a manner that emission generated should not affect the nearby residence and agricultural field.	Noted and complied.
9.	The operation of the industry and the installed air pollution control system should be according to Environment (Protection) Act, 1986 and (as amended) and as per board guidelines. Industry should also follow the guideline regarding the operation of the stone crushers issued by Central Pollution Control Board.	Noted and complied.
10.	The Industry shall ensure that house-keeping of premises is to be good always. The Industry shall ensure that the handling, collection and disposal of solid waste should be in proper and safe way.	Noted and complied
11.	The unit must be complied the directions/Guidelines issued from time to time from Central Pollution Control Board, Honorable High Court, Honorable National Green Tribunal and Honorable Supreme Court.	Noted
12.	The DG set should have minimum stack height 0.2 x under roof KVA from roof-top of the nearest building with acoustic enclosure and monitoring of noise level, stack emission and ambient air quality should be done by the laboratory recognized under Environment (Protection) Act, 1986 and report to be sent to Board.	Noted and agreed.
13.	The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression.	Noted and assure to comply.
14.	The Industry shall operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Noted Regular water sprinkling is done to control the emission and to achieve the prescribe standards.
15.	The industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Air (Prevention & Control of Pollution) Act, 1981.	Noted and agreed.
16.	This Consent of the Industry automatically considered	Noted and agreed.

**STONE CRUSHING UNIT**

Arazi No. 140, Village & Post - Sonpur,  
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	abrogated after receiving public grievances regarding air pollution against the industry and the confirmation of the complaint by UPPCB.	
17.	Industry shall be operated in such a manner that ambient air quality should not be adversely affected.	Noted and Complied.
18.	Ambient air quality monitoring test should be carried out from Environment (Protection) Act, 1986 approved laboratory/NABL laboratory by the unit and submit monitoring report to the Board within one month.	Noted and agreed.
19.	The Industry should be installed the separate energy meter and electromagnetic flow meter at the outlet of borewell for measuring of electric consumption and water consumption respectively during water sprinkling for dust suppression. Electric and water consumption should be maintain in log book and monthly data should be send to the Board.	Noted and assure to comply..
20.	The Industry shall ensure that house keeping of premises to be good always. The Industry shall ensure that the handling , collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied.
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO 's issued by board.	Noted and agreed.
22.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 as amended, Air (Prevention and Control of Pollution) Act, 1981 as amended and Noise Pollution (Regulation and control) Rule, 2000 as amended.	Noted and Complied.
23.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Noted and Complied.
24.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 s amended, Air (Prevention and Control of Pollution) Act,1981 as amended.	Noted and assure to comply.
25.	If UPPCB car CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Noted and agreed.
26.	This consent order will not affect the acceptance of order/directions of other departments.	Noted and Complied
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	
28.	Industry shall comply the affidavit dated 04.12.2020 submitted with application form.	Noted and Complied.

**Project****STONE CRUSHING UNIT**

At

Arazi No. 140, Village & Post - Sonpur,  
Pargana- Bhagwat, Tehsil- Chunar,  
District- Mirzapur, Uttar Pradesh.

**COMPLIANCE(HALF-YEARLY) REPORT****PROJECT PROPONENT****Shri Sanjay Tiwari****M/s Mahakal Mining & Construction**

Village & Post - Sonpur,  
Pargana- Bhagwat, Tehsil- Chunar,  
District- Mirzapur , Uttar Pradesh.-2312304

**STONE CRUSHING UNIT**

Arazi No. 140, Village & Post - Sonpur,  
Pargana- Bhagwat , Tehsil- Chunar,  
District- Mirzapur , Uttar Pradesh

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**CONDITIONS OF CONSENT (WATER)**

1. This consent is valid only for the approved production capacity of STONE GRITS & STONE DUST- 90,000 TON PER YEAR
2. The quantity of maximum daily effluent discharge should not be more than the following:

<b>Effluent Discharge Details</b>			
<b>S.No.</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge, KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	Closed Drain	Septic Tank
2	Domestic	1.0 KLD(Max)	Septic Tank
3	Industrial	Nil	ETP

3. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent is discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain. : **NOT Applicable, as this is stone crushing unit.**

- 4(a). The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent. : **NOT Applicable, as this is stone crushing unit**

- 4(b) The Industrial Effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. **NOT Applicable, as this is stone crushing unit**

<b>Sr. No.</b>	<b>Conditions</b>	<b>Compliance</b>
5.	Effluent generated in all the Process, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc. should be treated before its disposal with treated Industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.	<b>NOT Applicable, as this is stone crushing unit</b>
6.	The other pollutant for which norms have not been prescribed, the same should not be more than the norms prescribed for water used in manufacturing process of the Industry.	<b>NOT Applicable, as this is stone crushing unit.</b>
7.	The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and	<b>NOT Applicable, as this is stone crushing unit</b>

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	subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.	
8.	The treated domestic and Industrial effluent be mixed (as per the provisions of Condition No.2) and disposed of one disposal point. This Common effluent disposal point should have arrangement for flow meter/V Notch for measuring effluent and its log book be maintained.	<b>NOT Applicable, as this is stone crushing unit.</b>  <b>Septic Tank is proposed for Domestic Sewage.</b>
9.	The Unit will file the renewal application at least 2 months prior to the expiry of this Order	Noted and agreed.

**SPECIFIC CONDITIONS**

<b>Sr. No.</b>	<b>Conditons</b>	<b>Compliance</b>
1.	This consent to operate is granted to M/s. UMA Stone Works, Arazi No.140, village & Post –Sonpur, Pargana-Bhagwat, Tehsil-Chunar and District Mirzapur for production of Stone Grits & stone Dust- 90,000 Ton per hour. The Latitude and Longitude of the industry is 25.05033 and 83.00462 respectively.	Noted and agreed.
2.	This consent order is valid from date of issue to 31.07.2025 for production of above mentioned product. Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and agreed.
3.	The Industry shall comply with any other conditions laid down or directions issued in due course by the board under the provisions of the Water (Prevention & Control Pollution Act), 1974.	Noted and assure to Comply.
4.	The Industry shall submit audited balance sheet/certificate of C.A to this office for verification of Consent fee in every year and accordingly balance fee shall be paid to UPPCB.	Noted and agreed.
5.	The Industry shall regularly operate water sprinkling system for control process emission and dust suppression in scientific manner so as to achieve the prescribed standards for all the times.	Noted Regular water sprinkling is being done to control the emission.
6.	The Industry shall not increase its production/production capacity without the written permission/NOC from the board.	Noted and Complied.
7.	The Industry shall ensure that the domestic effluent will be disposed through septic tank and soak pit.	Noted and agreed.
8.	The Industry shall not discharge any trade effluent.	Noted and agreed
9.	The unit must be complied the direction/Guidelines issued time to time from Central Pollution Control Board ,U.P. Pollution Control Board, Hon'ble Oversite Committee, Hon'ble High Court, Hon'ble National Green Tribunal and Hon'ble Supreme Court.	Noted and agreed.

**STONE CRUSHING UNIT**

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10.	The Industry should be installed the separate energy meter at the outlet of bore well for measuring of electric consumption during water sprinkling as dust suppression	Noted and assure to Comply
11.	Industry shall obtain prior approval before making any modification in product/process/fuel/plant machinery failing which consent would be deemed void.	Noted and agreed.
12.	This Consent of the Industry automatically considered abrogated after receiving public grievances against the industry and the confirmation of the complaint by UPPCB.	Noted and Complied.
13.	Industry shall dispose the hazardous waste through authorized recyclers/TSDF.	Not applicable, as no hazardous waste is generated from the unit.
14.	Industry shall comply the provisions of Environment (Protection) Act, 1986, Water (Prevention and Control of Pollution) Act, 1974 s amended, Air (Prevention and Control of Pollution) Act, 1981 as amended.	Noted and assure to comply.
15.	<p>The Industry shall comply the following points:-</p> <ol style="list-style-type: none"> <li>I. Closed metal sheet enclosures at dust emitting point's i.e, the crushers including their discharge points, screens and the transfer points of belt conveyers, with arrangements of a door with opening and closing facility for cleaning and maintenance and flexible covers at entrance and exit of the belt conveyors.</li> <li>II. All opening provided for ventilation in the enclosures should be covered by canvas bag filter to arrest the escaping dust.</li> <li>III. All belt Conveyers shall be covered by the Industry.</li> <li>IV. Silos with telescopic discharge chute for collecting, storing and delivering/truck-loading the product, 'stone dust' and the reject. 'Fine dust'.</li> <li>V. A minimum 12 ft high metal sheet barricading or boundary wall should provide by stone crusher.</li> <li>VI. Dust suppression by scientifically designed water sprinkling system on raw material/products at the equipments and transfer points should be adopted as an auxiliary air pollution control measure.</li> <li>VII. Green belt along the boundary wall needs to be developed by stone crusher.</li> <li>VIII. SPM standard as prescribed in Environment (Protection) Act, 1986 shall be complied by Stone Crusher.</li> <li>IX. The Stone Crusher shall be made metallic road</li> </ol>	Noted and agreed.

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Arazi No. 140, Village & Post - Sonpur,  
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	<p>inside the premises. Regular Wetting of ground within the factory premises shall be adopted by the Industry.</p> <p>X. The loading, unloading, handling and storage of raw materials, products, waste or by products shall be carried out in such a way so as to minimize the generation of dust emission.</p> <p>XI. Industry shall provide sufficient no of Helmets, Gumboots, Goggles, Masks, etc to the workers or their safety.</p> <p>XII. Industry shall comply the all directions issued by Board under Singrauli Action Plan.</p> <p>XIII. Industry shall install closed bag/cloth enclosures at both crushers including their discharge points and transfer points of belt conveyers with arrangements of a door with opening and closing facility for cleaning and maintenance, within 15 days.</p> <p>XIV. The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of production.</p> <p>The above equipment specifications should be primarily and compulsorily enforced on stone crusher before start of Production.</p>	
16.	Regular water sprinkling shall be done in order to maintain ambient air quality. The control measures for controlling process emissions should be properly maintained and continuously operated.	Noted and Proper control measures are being taken. Regular water sprinkling is done on roads to maintain ambient air quality.
17.	The operation of the industry should be in the way that the process emission generated from the industry should not affect the surrounding environment and population.	Noted and complied.
18.	The transportation of vehicles shall be in such a manner that emission that emission generated should not affect the nearby residence and agricultural field.	Noted and Complied as after the transportation of vehicle regular water sprinkling is done to control emissions.
19.	The operation of the Industry and the installed air pollution control system should be according to Environment Protection Act, 1986 and as amended and as per board guidelines. Industry should also follow the guideline regarding the operation of the Stone Crushers issued by Central Pollution Control Board.	Noted and agreed
20.	The Industry shall ensure that house-keeping of premises is to be good always. The industry shall ensure that handling, collection, and disposal of solid waste should be in proper and safe way.	Noted and Complied.
21.	Industry shall comply the all conditions mentioned in previous CTE/CTO's issued by board.	Noted and agreed.

**STONE CRUSHING UNIT**

Arazi No. 140, Village & Post - Sonpur,  
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22.	Industry shall submit valid documents or agreement copy regarding supply source of raw material (Stone Bolder) within one month.	Noted and agreed.
23.	Industry shall comply the affidavit dated 04.12.2020 submitted with application form.	Noted and complied.
24.	The industry shall submit distance certificate from forest land/reserve forest issued from forest department within one month from the date of issue this consent order. Non compliance of submission of above document or if industry is not found as per norms of forest department this consent order deemed to be automatically cancelled.	Noted and complied.
25.	This UPPCB or CPCB issues closure order against the industry, this consent shall remain suspended for the period till closure order is revoked, after which the consent will be effective again for the remaining period.	Noted and agreed.
26.	This consent order will not affect the acceptance of directions/orders of any other departments.	Noted and agreed
27.	This consent order is being issued with the intention that no pollution or land ownership dispute is pending and no such litigation is pending in any court, otherwise the consent order will be deemed to be nullified.	Agreed

## **Annexures**

<b>Annexures 1: Site and Plantation Photographs</b>
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<b>Annexures 2: Anti-Smog guns Photographs</b>
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<b>Annexures 3: Lab Report</b>
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<b>Annexures 4: GST &amp; Udyam Registration certificate</b>
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***Annexure- I***  
***Site and Plantation***  
***Photographs***







## **Annexure- II**

***Anti-Smog guns Photographs***



***Annexure- III***  
***LAB REPORT***

## TEST REPORT

### Ambient Air Quality Analysis Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-15092023-02

Issue Date :19/09/2023

Issued To : M/S MAHAKAL MINING & CONSTRUCTION.  
 SHRI. SANJAY TIWARI.  
 STONE CRUSHING UNIT, ARAZI NO. 140, VILLAGE & POST - SONPUR,  
 PARGANA- BHAGWAT, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR, U.P.

Sample Drawn On : 12/09/2023 To 13/09/2023  
 Sample Drawn By : UTRL  
 Sample Description : Ambient Air  
 Sampling Procedure : UTRL/LAB/SAMPLING/AIR/SOP/01  
 Sampling Duration : 24 hrs.  
 Sampling Location : Near Project Site  
 Analysis Duration : 15/09/2023 To 19/09/2023  
 Meteorological Condition During Sampling : Clear

### TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM <sub>10</sub> )	IS:5182 ( Part-23):2006	129.44	µg /m <sup>3</sup>	100.0
2	Particulate Matter (PM <sub>2.5</sub> )	IS:5182 ( Part-24):2019	71.81	µg /m <sup>3</sup>	60.0
3	Sulphur Dioxide (as SO <sub>2</sub> )	IS:5182 (Part-02):2018	15.52	µg /m <sup>3</sup>	80.0
4	Nitrogen Dioxide (as NO <sub>2</sub> )	IS:5182( Part-06):2006	24.39	µg /m <sup>3</sup>	80.0

\*\*End Of Report\*\*

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board

Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose.
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

Anamika  
 Checked By



For Ultra Testing & Research Laboratory  
 (Authorized Signatory)



## TEST REPORT

### Ambient Noise Report

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: N-15092023-02

Issue Date: 19/09/2023

ISSUED TO

: M/S MAHAKAL MINING & CONSTRUCTION,  
SHRI. SANJAY TIWARI,  
STONE CRUSHING UNIT, ARAZI NO. 140, VILLAGE & POST - SONPUR,  
PARGANA- BHAGWAT, TEHSIL- CHUNAR, DISTRICT- MIRZAPUR, U.P.

Date of Monitoring : 12/09/2023 To 13/09/2023  
Monitoring Done By : UTRL  
Monitoring Location : Near Project Site  
Description : Ambient Noise  
Monitoring Duration : 24 hrs  
Monitoring Procedure : IS 9989:2008  
Weather Condition : Clear

### TEST RESULT

S.No	Parameter	Unit	Observed Value	Day Time	Night Time	Standard (Ambient Noise)**
1	Equivalent Noise Level, Leq (Day Time*)	dB(A)	69.7	75.0	70.0	Industrial Area
				65.0	55.0	Commercial Area
2	Equivalent Noise Level, Leq (Night Time*)	dB(A)	51.5	55.0	45.0	Residential Area
				50.0	40.0	Silence Zone

\*\*End Of Report\*\*

#### \*\*The Noise Pollution (Regulation and Control) Rules, 2000

- \* Day time shall mean from 6.00 a.m. to 10.00 p.m.
- \* Night time shall mean from 10.00 p.m. to 6.00 a.m.
- Silence Zone is an Area comprising not less than 100 metres around Hospitals, Educational Institutions, Courts, Religious places, or any other area which is declared as such by the competent authority
- Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

#### Note:-

- The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
- This test report will not be used for any publicity/legal purpose
- The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
- The Report can not be used as evidence in a court of law without the written approval of the lab.

  
Checked By



For Ultra Testing & Research Laboratory

(Authorized Signatory)



# ***Annexure- IV***

***GST & Udyam Registration  
certificate***



(Amended)

Government of India  
Form GST REG-06  
[See Rule 10(1)]

## Registration Certificate

Registration Number :09AAXFM6965F1ZF

1.	Legal Name	MAHAKAL MINING & CONSTRUCTION			
2.	Trade Name, if any	M'S MAHAKAL MINING & CONSTRUCTION			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	M NO 1 167 WARD NO 3, NEAR JAIN MANDIR, OBRA, Sonbhadra, Uttar Pradesh, 231219			
5.	Date of Liability	01/07/2017			
6.	Date of Validity	From	27/10/2017	To	NA
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority				
<i>Signature</i>					
Name					
Designation					
Jurisdictional Office					
9.	Date of issue of Certificate	25/08/2018			
Note: The registration certificate is required to be prominently displayed at all places of Business/Office(s) in the State.					

This is a system generated digitally signed Registration Certificate issued based on the deemed approval of application on

*Signature*



## Details of Additional Place of Business(s)

Annexu

GSTIN 09AAXFM6965F1ZF  
Legal Name MAHAKAL MINING & CONSTRUCTION  
Trade Name, if any M/S MAHAKAL MINING & CONSTRUCTION  
Total Number of Additional Places of Business(s) in the State 1

Sr. No.	Address
1	SONPUR, ARAJI 140, CHUNAR, Mirzapur, Uttar Pradesh, 231304

*Sijay De*



Annexure B

GSTIN 09AAXFM6965F1ZF  
 Legal Name MAHAKAL MINING & CONSTRUCTION  
 Trade Name, if any M/S MAHAKAL MINING & CONSTRUCTION

Details of Managing / Authorized Partners

1		Name	SANJAY TIWARI
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
2		Name	SATENDRA KUMAR SINGH
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh

**आयकर विभाग**  
**INCOME TAX DEPARTMENT**


**भारत सरकार**  
**GOVT. OF INDIA**

स्थायी लेखा संख्या कार्ड  
 Permanent Account Number Card

नाम / Name

निगमन / गठन की तारीख  
 Date of Incorporation/Formation

20032019

**इस कार्ड के खोने/पाने पर कृपया सूचित करें/सौंपें:**  
 आयकर सेवा इकाई, एन एन डी इल  
 चौथी मंजिल, मंडी स्टर्लिंग,  
 प्लॉट नं. 341, सर्वे नं. 997/8,  
 मॉडल कॉलोनी, दीप बंगला चौक के पास,  
 पुणे - 411 016.

**If this card is lost / someone's lost card is found,  
 please inform / return to :**

Income Tax PAN Services Unit, NSDL  
 4th Floor, Mantri Sterling,  
 Plot No. 341, Survey No. 997/8,  
 Model Colony, Near Deep Bungalow Chowk,  
 Pune - 411 016.

Tel: 91-20-2721 8080, Fax: 91-20-2721 8081  
 e-mail: [tinfo@nsdl.co.in](mailto:tinfo@nsdl.co.in)

23/4/54 PM

Print : Udyam Registration Certificate



भारत सरकार  
Government of India  
सूक्ष्म, लघु एवं मध्यम उद्यम मंत्रालय  
Ministry of Micro, Small and Medium Enterprises



## UDYAM REGISTRATION CERTIFICATE

UDYAM REGISTRATION NUMBER

UDYAM-UP-72-0010738

NAME OF ENTERPRISE

M/S MAHAKAL MINING &amp; CONSTRUCTION

TYPE OF ENTERPRISE \*

S.No.	Classification Year	Enterprise Type	Classification Date
1	2023-24	Micro	03/06/2023

MAJOR ACTIVITY

MANUFACTURING

SOCIAL CATEGORY OF ENTREPRENEUR

GENERAL

NAME OF UNIT(S)

S.No.	Name of Unit(s)
1	M/S MAHAKAL MINING & CONSTRUCTION

OFFICAL ADDRESS OF ENTERPRISE

Flat/Door/Block No.	M NO 1167	Name of Premises/ Building	WARD NO 3
Village/Town	OBRA	Block	OBRA
Road/Street/Lane	SONBHADRA	City	OBRA
State	UTTAR PRADESH	District	SONBHADRA , Pin 231219
Mobile	9415882444	Email:	kamesh_khushi123@rediffmail.com

DATE OF INCORPORATION / REGISTRATION OF ENTERPRISE

01/07/2017

DATE OF COMMENCEMENT OF PRODUCTION/BUSINESS

NATIONAL INDUSTRY CLASSIFICATION CODE(S)

S.No.	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit	Activity
1	32 - Other manufacturing	3290 - Other manufacturing n.e.c.	32909 - Manufacture of other articles n.e.c.	Manufacturing

DATE OF UDYAM REGISTRATION

03/06/2023

\* In case of graduation (upward/reverse) of status of an enterprise, the benefit of the Government Schemes will be availed as per the provisions of Notification No. S.O. 2119(E) dated 26.06.2020 issued by the M/o MSME.

Disclaimer: This is computer generated statement, no signature required. Printed from <https://udyamregistration.gov.in> & Date of printing:- 03/06/2023

For any assistance, you may contact:

1. District Industries Centre: SONBIADRA ( UTTAR PRADESH )
2. MSME-DFO: ALLAHABAD ( UTTAR PRADESH )

PM

Print : Udyam Registration Certificate

Visit : [www.msme.gov.in](http://www.msme.gov.in) ; [www.dcmsme.gov.in](http://www.dcmsme.gov.in) ; [www.chara.gov.in](http://www.chara.gov.in)

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